

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 665 of 2023

Nirmal Singh Chahal

...Applicant

Versus

State of Punjab & Ors.

...Respondents

Reply of Vineet Kumar, IAS Deputy Commissioner cum District Magistrate
Faridkot.

Respectfully Showeth

01. That it is respectfully submitted that the above mentioned case is pending before this Hon'ble Tribunal and is fixed for 13.03.2024 for hearing. That the applicant has filed an application complaining that Farid Enclave, Kotkapura Road, Faridkot, Punjab, a Punjab Urban Development Authority (PUDA) approved colony which is having around 60 houses, is operating in violation of environmental norms. STP plant of the same is non-functional resulting in overflow of sewerage. The sewerage is discharged into a nearby water body through a pipeline without treatment. The area of green belt has been converted into colony. The colonizers have sold the area of green belt and also area of STP. Sewerage of Hotel Shahi Haveli is also discharged into colony sewerage causing damage to environment due to foul smell. The school building is being converted into Hotel/Club. The letter has been treated as original application No. 665 of 2023 titled Nirmal Singh Chahal Vs State of Punjab & Other by the Hon'ble National Green Tribunal.
02. That after consideration of the matter, the Hon'ble National Green Tribunal was pleased to pass an order dated 11.01.2024 thereby impleading the State of Punjab through Chief Secretary; District Magistrate, Faridkot and Punjab Pollution Control Board as respondents in the case with direction to file their response. The Punjab Pollution Control Board (Respondent No. 3) is filing the reply in compliance to order dated 11.01.2024 and the reply of the Board may kindly be read as part of reply by this office.
03. The undersigned is filing this reply on behalf of the Chief Secretary, Government of Punjab, also.
04. It is further submitted that on receipt of order of the Hon'ble Tribunal, this office directed the Executive Engineer, Punjab Pollution Control Board Faridkot vide this office letter No. 125/CEA dated 30.01.2024 for report on the issue of sewerage problem and selling of green belt area. A copy of the same is appended as Annexure-A.

W/A

05. That this office further directed the Chief Administrator, Bathinda Development Authority Bathinda vide this office letter No. 170/CEA dated 01.03.2024 for report on the issue of conversion of land earmarked for school building, into Hotel rooms. A copy of the same is appended as Annexure-B.
06. The Member Secretary of the Punjab Pollution Control Board had given notice and personal hearing to the colonizers on 06.03.2024. The Member Secretary, Punjab Pollution Control Board has issued the following directions to the M/s Farid Colonizers, Residential colony Farid Enclave Kotkapura Road Faridkot vide letter No. 1060 dated 06.03.2024:-
- a) To the project proponent not to sell any vacant residential commercial plot or construct any house under group housing project or construct any house on plot allocated for construction of house or make any expansion within the premises of colonies or shall not get released any electric power connection from PSPCL for newly constructed house, where no occupancy has been given, vide letter no. 1062 dated 06.03.2024. A copy of letter no.1062 dated 06.03.2024 is enclosed as Annexure-C.
- b) To PSPCL authorities not to release any new electric power connection to any house / commercial shop / building already constructed or being constructed within the premises of the project without no objection certificate and/or valid consent to operate under the provisions of Water Act, 1974 of Punjab Pollution Control Board, vide letter no. 1064-1065 dated 06.03.2024. A copy of letter no. 1064-1065 dated 06.03.2024 is enclosed as Annexure-D.
- c) To the Punjab Urban Planning & Development Authority to cancel the license issued to the project promoter for development of residential colony, vide letter no. 1068 dated 06.03.2024. A copy of letter no. 1068 dated 06.03.2024 is enclosed as Annexure-E.
- d) To the Sub Registrar - cum - Tehsildar, Faridkot not to register any sale deed pertaining to the residential colony, vide letter no. 1071 dated 06.03.2024. A copy of letter no. 1071 dated 06.03.2024 is enclosed as Annexure-F.
- e) Environmental Engineer, Regional Office, Faridkot is directed to initiate legal action against the project proponent(s) responsible for day-to-day operation of the colony for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 for operation without STP and valid consent of the Board vide letter endorsement no. 1061 dated 06.03.2024 vide which proceedings of hearing held on 06.03,2024, have been conveyed.
07. The Chief Administrator, Bathinda Development Authority has reported vide letter No. ACA/BDA/Bathinda/2024/1263 dated 12.03.2024 that the

BDA has permitted the colonizer for conversion of school land into hotel rooms, as per rules and instructions. A copy of the same is appended as Annexure-G.

08. The Environmental Engineer, Punjab Pollution Control Board has submitted detailed report before this Hon'ble Tribunal. A copy of the same is appended as Annexure-H. This office has also directed the Punjab Pollution Control Board Faridkot, Chief Administrator Bathinda Development Authority Bathinda and other concerned authorities to comply with the directions given by the Member Secretary Punjab Pollution Control Board after the hearing held on 06.03.2024.

It is, therefore, prayed that keeping in view the submissions made above, the matter may kindly be disposed off. This office will follow up on the actions required to be taken by the concerned authorities as per directions given by the Punjab Pollution Control Board.


Deputy Commissioner
Faridkot

No. 237/CEA
Dated 12.03.2024



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ-ਕਮ-ਜ਼ਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ, ਫਰੀਦਕੋਟ
Office of the Deputy Commissioner-cum-Distt. Magistrate, Faridkot
(CEA Branch)

ਨੰਬਰ

125/ਕਏਅ

ਮਿਤੀ 30-01-2024

1. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਬੋਰਡ, ਮੋਗਾ
2. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਫਰੀਦਕੋਟ
3. ਜ਼ਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ, ਫਰੀਦਕੋਟ

ਵਿਸ਼ਾ:-

Notice in OA No. 665 of 2023- Nirmal Singh Chahal Vs.
State of Punjab and Others.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਓ.ਐਸ.ਡੀ./ ਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ ਵੱਲੋਂ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਪਾਸ ਫਰੀਦ ਇਨਕਲੇਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ ਦੇ ਵਾਸੀਆਂ ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਸ਼ਿਕਾਇਤ ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ। ਇਸ ਸ਼ਿਕਾਇਤ ਰਾਹੀਂ ਵਾਸੀਆਂ ਵੱਲੋਂ ਕੋਟਕਪੂਰਾ ਰੋਡ ਵਿਖੇ ਸਥਿਤ ਪੁਡਾ ਵੱਲੋਂ ਅਪਰੂਵਡ ਫਰੀਦ ਇਨਕਲੇਵ ਵਿੱਚ ਸੀਵਰੇਜ ਟਰੀਟਮੈਂਟ ਪਲਾਂਟ ਅਤੇ ਗਰੀਨ ਬੈਲਟ ਨਾ ਹੋਣ ਸਬੰਧੀ ਸ਼ਿਕਾਇਤ ਦਰਜ ਕਰਵਾਈ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਸਕੂਲ ਦੀ ਬਿਲਡਿੰਗ ਨੂੰ ਹੋਟਲ ਦੇ ਕਮਰਿਆਂ ਵਿੱਚ ਤਬਦੀਲ ਕਰਨ ਸਬੰਧੀ ਵੀ ਧਿਆਨ ਵਿੱਚ ਲਿਆਂਦਾ ਗਿਆ ਹੈ। ਇਸ ਸਬੰਧੀ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 11.01.2024 ਨੂੰ ਹੁਕਮ ਕਰਦੇ ਹੋਏ ਰਿਪੋਰਟ ਮਿਤੀ 13.03.2024 ਨੂੰ ਪੇਸ਼ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਹੈ।

ਆਪ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਪ੍ਰਾਪਤ ਹੋਈ ਸ਼ਿਕਾਇਤ ਵਿੱਚ ਦਰਜ ਤੱਥਾਂ ਸਬੰਧੀ ਮੌਕਾ ਦੇਖ ਕੇ ਪੜਤਾਲ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਪੜਤਾਲੀਆ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਭੇਜੀ ਜਾਵੇ। ਦਰਖਾਸਤ ਅਤੇ ਸਹਿ ਦਸਤਾਵੇਜ਼ ਇਸ ਪੱਤਰ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜਿਸ ਵਿੱਚ ਕਲੋਨੀ ਦੇ ਵਾਸੀਆਂ ਵੱਲੋਂ ਹੋਰ ਵੀ ਵਿਸਥਾਰ ਨਾਲ ਲਿਖਿਆ ਹੋਇਆ ਹੈ।

ਨੱਥੀ-ਉਕਤ ਅਨੁਸਾਰ

T/C A. H. S. S.


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਫਰੀਦਕੋਟ


Supdt. Grade-II
For Deputy Commissioner
Faridkot



01639-251051

Email id; faridkot.dc@gmail.com

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਫਰੀਦਕੋਟ

(ਸ਼ਿਕਾਇਤ ਸ਼ਾਖਾ)

ਹੁਕਮ ਮਿਤੀ 23-02-2024 ਵੱਲੋਂ
ਸ੍ਰੀ ਵਿਨੀਤ ਕੁਮਾਰ, ਆਈ.ਏ.ਐਸ.,
ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਫਰੀਦਕੋਟ

ਸੇਵਾ ਵਿਖੇ,

ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,
ਬਠਿੰਡਾ ਵਿਕਾਸ ਅਥਾਰਟੀ, ਬਠਿੰਡਾ।

ਨੰ: 170 /ਕਏਅ/ਸੀ.ਸੀ-3 ਮਿਤੀ: 01-03-2024

ਵਿਸ਼ਾ: Notice in OA No. 665 of 2023- Nirmal Singh Chahal Vs. State of Punjab and Others.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਓ.ਐਡ.ਡੀ/ ਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ ਵੱਲੋਂ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਪਾਸ ਫਰੀਦ ਇਨਕਲੇਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ ਦੇ ਵਾਸੀਆਂ ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਸ਼ਿਕਾਇਤ ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ। ਇਸ ਸ਼ਿਕਾਇਤ ਰਾਹੀਂ ਵਾਸੀਆਂ ਵੱਲੋਂ ਕੋਟਕਪੂਰਾ ਰੋਡ ਵਿਖੇ ਸਥਿਤ ਪੁਡਾ ਵੱਲੋਂ ਅਪਰਵਾਜ਼ ਫਰੀਦ ਇਨਕਲੇਵ ਵਿੱਚ ਸੀਵਰੇਜ ਟਰੀਟਮੈਂਟ ਪਲਾਂਟ ਅਤੇ ਗਰੀਨ ਬੈਲਟ ਨਾ ਹੋਣ ਸਬੰਧੀ ਸ਼ਿਕਾਇਤ ਦਰਜ ਕਰਵਾਈ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਸਕੂਲ ਦੀ ਬਿਲਡਿੰਗ ਨੂੰ ਹੋਟਲ ਦੇ ਕਮਰਿਆਂ ਵਿੱਚ ਤਬਦੀਲ ਕਰਨ ਸਬੰਧੀ ਵੀ ਧਿਆਨ ਵਿੱਚ ਲਿਆਂਦਾ ਗਿਆ ਹੈ। ਇਸ ਸਬੰਧੀ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 11.01.2024 ਨੂੰ ਹੁਕਮ ਕਰਦੇ ਹੋਏ ਰਿਪੋਰਟ ਮਿਤੀ 13.03.2024 ਨੂੰ ਪੇਸ਼ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਹੈ।

ਆਪ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਪ੍ਰਾਪਤ ਹੋਈ ਸ਼ਿਕਾਇਤ ਵਿੱਚ ਦਰਜ ਤੱਥਾਂ ਸਬੰਧੀ ਮੌਕਾ ਦੇਖ ਕੇ ਪੜਤਾਲ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਪੜਤਾਲੀਆਂ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ 7 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਹਰ ਹਾਲਤ ਵਿੱਚ ਭੇਜੀ ਜਾਣੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ। ਦਰਖਾਸਤ ਅਤੇ ਸਹਿ ਦਸਤਾਵੇਜ਼ ਇਸ ਪੱਤਰ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜਿਸ ਵਿੱਚ ਕਲੋਨੀ ਦੇ ਵਾਸੀਆਂ ਵੱਲੋਂ ਹੋਰ ਵੀ ਵਿਸਥਾਰ ਨਾਲ ਲਿਖਿਆ ਹੋਇਆ ਹੈ।

ਨੱਥੀ ਉਕਤ ਅਨੁਸਾਰ ਈ.ਮੇਲ ਦੀ ਕਾਪੀ

H/C [Signature]

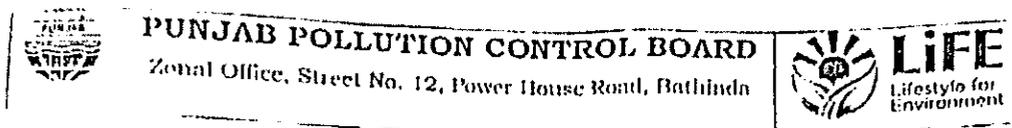
Supdt. Grade-II
For Deputy Commissioner
Faridkot

[Signature]
ਸੁਪਰਡੈਂਟ ਗ੍ਰੇਡ -2 (ਜ),
ਵਾਸਤੇ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਫਰੀਦਕੋਟ।
[Signature]

Annexure - F

M/s Farid Colonizers,

Residential Colony namely 'Farid Enclave' (Phase -1 & 2).

**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office, Street No. 12, Power House Road, Bathinda



No. 1062

Registered

Dated 06/03/2021

In

M/s Farid Colonizers,
Residential Colony namely 'Farid Enclave' (Phase -1 & 2),
Kotkapura Road, Distt. Faridkot.

Sub: - Directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 to M/s Farid Colonizers, Residential Colony namely 'Farid Enclave' (Phase -1 & 2), Kotkapura Road, Distt. Faridkot.

Whereas, it is mandatory on the part of project proponent to obtain the consent of the Board under the provisions of the Water Act, 1974 to operate an outlet for discharge of waste water from the residential colony.

And whereas, it is also mandatory on the part of project proponent to install adequate & appropriate sewage treatment plant so as to contain the conc. of various pollutants in waste water discharged conforms to effluent standards prescribed by the Board.

And whereas, the project proponent has obtained 'consent to operate' of the Board under the provisions of Water (Prevention & Control of Pollution) Act, 1974 for development of residential colony in an area of 9.837 acres (phase-1) on 30.08.2012 (valid upto 28.02.2013) and further extended upto 30.09.2018.

And whereas, the project proponent failed to obtain extension in the validity of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 for Phase-1 of the colony.

And whereas, a complaint was received regarding unscientific disposal of wastewater and regarding operation of hotel-cum-restaurant in the premises of the colony.

And whereas, the colony was visited by the officer of the Board on 02.08.2023 and it was observed that: -

1. The colony consisting of Farid Enclave (Phase-1) in an area of 9.8 acres and Farid Enclave (Phase-2) in an area of 9.5 acres is in operation on Kotkapura Road, Faridkot, without any bifurcation.
2. Approx. 50 no. houses have been constructed and occupied alongwith 15 no. SCOs. The colonizer has constructed an establishment in the name & style of 'M/s Haveli Club' consisting of 12 no. rooms for party/ rent purpose, within the premises.
3. STP installed was found in abundant condition and wild grass was found grown in the STP area. The components of the STP were rusted and as per site conditions, it can be revealed that the STP has not been operated since long.
4. Domestic effluent of the colony is collected in a man hole inside the colony and was disposed off onto the vacant plot of 1.5 kanal area for stagnation. Also, an outlet of untreated domestic effluent of the colony provided into Langeana drain.
5. Plantation area reserved for disposal of treated effluent has been developed as 03 no. residential plots.

And whereas, the project proponent/colony was issued notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith an opportunity of personal

H.C. Arora

Supdt. Grade-II
For Deputy Commissioner
Faridkot

M/s Farid Colonizers,
Residential Colony namely 'Farid Enclave' (Phase - I & II).

sought within 02 months and the matter is listed for hearing before the Hon'ble NGT on 13.03.2024.

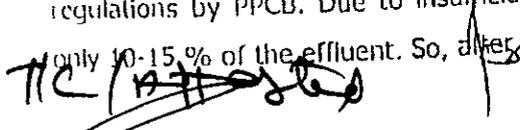
And whereas, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 has been issued to the project proponent/colony vide Board's letter no. 951 dated 26.02.2024 with following proposed directions:-

- i) That the project proponent will immediately dismantle and remove all outlets and stop forthwith discharging any effluent/ wastewater onto land for stagnation/ inland surface water or through any other mode.
- ii) That the project proponent will immediately stop discharging wastewater from the colony till all necessary water pollution control measures are taken and consent to operate its outlet is obtained u/s 25/26 of the Water Act, 1974.
- iii) That the Punjab State Power Corporation Ltd. authorities shall be directed not to release any new electric power connection to any house/commercial shop/building already constructed or being constructed within the residential colony developed by the project proponent without no objection certificate and/or consent to operate of the Board.
- iv) That the Punjab Urban Planning & Development Authority be directed to cancel the license issued to the project proponent for development of residential colony.
- v) That the Sub Registrar - cum - Tehsildar, Bathinda be directed not to register any sale deed pertaining to the residential colony.

And whereas, the project proponent/colony was afforded an opportunity of personal hearing before the Chairman of the Board on 06.03.2024, which was rescheduled before the Member Secretary of the Board on the same date i.e. 06.03.2024 vide Board's letter no. 1033 dated 05.03.2024 due to some administrative reasons.

And whereas, during hearing, the Partners of the colony submitted written reply to the notice issued by the Board and the same was taken on record. The Partners and their consultant reiterated the same facts as mentioned in reply and stated as under:-

1. The project was developed in the year 2005 and was completed in 2017. There were 2 phases of the project in which first phase was to develop 9.8 acres and 2nd phase was to develop 9.5 acres. We have developed only plotted colony. We had sold vacant plots to the buyers and were not involved in any kind of construction.
2. Till now, in total developed colony (Both the phases), 49 houses have been constructed out of which 42 are occupied with around 148 residents and 15 SCO were constructed but none of them is running regularly and 1 hotel plus restaurant is operational under the name of M/s Havell Club. We had sold the plot reserved for the hotel to Havell Club and now, that is a different entity which is being operated by the different management. We have no any link over the hotel/restaurant.
3. Total water consumption for the colony is around 25-30 KLD which generates effluent of around 20-25 KLD. We had prepared the Septic tank as the primary treatment and had installed (in 2012) the STP of 200 KLD expecting the higher occupancy and as per the regulations by PPCB. Due to insufficient effluent, we could not operate the STP. Due to only 10-15% of the effluent. So, after the primary treatment, effluent is being disposed-off


Supdt. Grade-II
For Deputy Commissioner
Faridkot

Ms Farid Colonizers,
Residential Colony namely 'Farid Enclave' (Phase -I & II).

- on the plantation area developed alongside the roads and green belt developed for the colony. Plantation area is still reserved for the proper disposal of the effluent.
4. There is no pipeline connecting the domestic effluent of the colony to the drain.
 5. Moreover, we had completed our colony in 2017 and had handed over the colony to PUDA in March, 2017 with Registries for the roads and other common areas has been transferred to PUDA Registry No. 4141 dated 17.03.2017 for Phase -I & Registry No.4174 dated 17.03.2017 for Phase -II and PUDA issued us the Completion Certificate No. CA/BDA/BTI/201712358-61 Dated 28.04.2017 for Phase -I & Completion Certificate No. CA/BDA/BTI/2017/3885-87 Dated 29.04.2017 for Phase-II. PUDA has released our 80% of the security and 20% is pending.
 6. In Sep, 2021, Farid Enclave Welfare Society was being registered under the President ship of Nirmal Singh Chahal. From this date, welfare society is responsible for the management of solid waste, waste water, plantation, and the operations of the colony. Separate bank account has been set up by the welfare society in which funds are being collected from the residents for the regular operations of the society and for the payments regarding society expenses. We made a mistake by not signing the hand over documents to the welfare society.

During hearing, it was deliberated by the Member Secretary of the Board that the project proponent obtained consent to operate under the Water(Prevention & Control of Pollution) Act, 1974 only for phase-I of the colony which was valid up to 30.09.2018 and thereafter failed to obtain consent to operate under the said Act. Moreover, Phase-II of the colony has been established/commissioned without obtaining consent to establish/operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Further as per the details of the visit carried out by officer(s) of the Board on 02.08.2023 and 29.01.2024, respectively, the STP of the colony was found in abundant condition and wild grass was found grown in the STP area, the component of the STP were found rusted and the site condition revealed that the STP has not been operated since long. Untreated domestic effluent of the colony is disposed off onto vacant plot for stagnation within the premises and an outlet has been provided for discharge of untreated domestic effluent into Langeana drain. Proposed plantation area has been developed into 03 no. residential plots and presently no plantation area has been provided for disposal of the treated wastewater. No management has been provided for handling of the solid waste in compliance to the Solid Waste Management Rules, 2016. Moreover, the partner(s) of the colony failed to submit any written agreement/legal document executed between the partner(s) of the colony and the Resident Welfare Association (RWA) regarding handing over of the colony for its regular operation and maintenance and as such the reply was found fully unsatisfactory.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, hereby, directs as under:-

1. That the project proponent not sell any vacant residential / commercial plot or construct any house under group housing project or construct any house on the plot allocated for construction of house or make any expansion within the premises of colonies or shall not

T/C A Hester
Supdt. Grade-II
For Deputy Commissioner

M/4 Farid Colonizers,
Residential Colony namely 'Farid Enclave' (Phase-I & 2),

hearing before the Chief Environmental Engineer (B) of the Board on 18.09.2023 & 03.10.2023, but no one from the colony attended the said hearings.

And whereas, another opportunity of personal hearing was afforded to the project proponent/colony before the Chief Environmental Engineer (B) of the Board on 16.10.2023, wherein the project proponent requested for some time period to submit the requisite documents in the matter.

And whereas, the matter was considered and another opportunity of personal hearing was afforded to the project proponent / colony on 30.10.2023, however again no one from the colony attended the said hearing. After considering, the material facts of record file, it was decided by the Chief Environmental Engineer (O) that:-

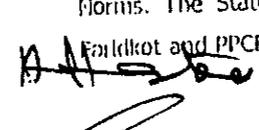
1. The project proponent will ensure to operate its STP regularly & scientifically to achieve the effluent standards at all times.
2. The project proponent will provide adequate disposal arrangements for the treated domestic effluent and no treated/untreated effluent will be discharged into drain or onto land for stagnation.
3. The project proponent will apply for obtaining consents to operate of the Board under the Water Act, 1974 & Air Act, 1981 for phase-I & phase-II of the colony, within one month.
4. Environmental Engineer, Regional Office, Faridkot shall visit the colony within one month and process the 'consent to operate' applications to be applied by the project proponent under the Water Act, 1974 & Air Act, 1981, on merits.

And whereas, to check the compliance w.r.t. the decisions of the personal hearing, the colony was visited by the officer of the Board on 29.01.2024 and it was observed that:-

1. The STP of the colony was found in abundant condition and wild grass was found grown in the STP area. The components of the STP were found rusted and site conditions reveals that the STP has not been operated since long.
2. Untreated domestic effluent of the colony is being collected in a collection tank provided by the colony and same is disposed of onto vacant plot for stagnation within the premises of the colony. Also, an outlet has been provided for discharge of untreated domestic effluent into 'Langeana drain'.
3. Earlier proposed plantation area has been developed into 03 no. residential plots by the project proponent and presently no plantation area has been provided for disposal of the treated wastewater.
4. Solid waste was found disposed in vacant plot along the drain. No management has been provided for handling of the solid waste in compliance to the Solid Waste Management Rules, 2016.

And whereas, the project promoter is violating the provisions of the Water Act, 1974 and also failed to comply with the decisions of the personal hearing dated 30.10.2023.

And whereas, it is pertinent to mention here that O.A. No. 665 of 2023 has been filed before the Hon'ble National Green Tribunal by Sh. Nirmal Singh Chahal complaining that 'Farid Enclave', Kothapura Road, Faridkot, Punjab is operating in violation to the Environmental Norms. The State of Punjab through Chief Secretary, Govt. of Punjab, District Magistrate, Faridkot and PPCB have been impleaded as respondent no. 1 to 3. The reply/response has been

TIC 
Supdt. Grade-II
For Deputy Commissioner
Faridkot

M/A Farid Colonizers,
Residential Colony namely 'Farid Enclave' (Phase - I & II).

- get released any electric power connection from PSPCL for newly constructed house, where no occupancy has been given.
2. That PSPCL authorities shall not release any new electric power connection to any house / commercial shop / building already constructed or being constructed within the premises of the project without no objection certificate and/or valid consent to operate under the provisions of Water Act, 1974 of PPCB.
 3. That the Punjab Urban Planning & Development Authority shall cancel the license issued to the project promoter for development of residential colony.
 4. That the Sub Registrar-cum-Tehsildar, Faridkot shall not register any sale deed pertaining to the residential colony.
 5. Environmental Engineer, Regional Office, Faridkot is directed to initiate legal action against the project proponent(s) responsible for day to day operation of the colony for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 for operation without STP and valid consent of the Board.

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

6/3/2024
Senior Environmental Engineer (ZB)
For Member Secretary, PPCB
Dated 06/03/2024

Endst. No. 1063

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional office, Faridkot for information & necessary action. He is directed to ensure the compliance of above directions.

6/3/2024
Senior Environmental Engineer (ZB)
For Chairman, PPCB

T/C ~~Attended~~

Supdt. Grade-II
For Deputy Commissioner
Faridkot



PUNJAB POLLUTION CONTROL BOARD
Regional Office, Street No. 12, Power House Road, Bathinda



No. 1064-65

Registered

Dated 06/03/2024

Annexure - H

1. The Chief Engineer (Operations),
Punjab State Power Corporation Limited
Bathinda.
2. The Superintending Engineer (Operations),
Punjab State Power Corporation Limited
Faridkot.

Subj: Directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974
to M/s Farid Colonizers, Residential Colony namely 'Farid Enclave' (Phase
1 & 2), Kolkapura Road, Distt. Faridkot.

It is intimated that the project proponent (M/s Farid Colonizers) has developed
residential colony namely 'Farid Enclave' (Phase -1 & 2) at Kolkapura Road, Distt. Faridkot.

And whereas, the project proponent has failed to take adequate pollution control
measures and operating outlet without consent of the Board under the Water Act, 1974 in spite of
issuance of various notices / opportunities of personal hearings by the Board from time to time.

And whereas, after considering the material facts of the case, the Competent
Authority of the Board has decided to direct the authorities concerned not to release any new
electric power connection to any house / commercial shop / building already constructed or being
constructed within the residential colony.

As such, it is therefore directed to comply with the following directions: -

*"That the authorities concerned shall not release any new electric power
connection to any house / commercial shop / building already constructed or being
constructed within the residential colony namely 'Farid Enclave' (Phase -1 & 2)
located at Kolkapura Road, Distt. Faridkot, without no objection certificate and /
or valid consent to operate under the provisions of the Water (Prevention and
Control of Pollution) Act 1974 of PPCB."*

In case of failure to comply with the above said directions, you are liable for action
u/s 11 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

Senior Environmental Engineer (ZB)
For Member Secretary, PPCB

Dated 06/03/2024

Endst. No. 1066

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution
Control Board, Regional Office, Faridkot for information & necessary action. He is directed to follow
up the authorities concerned for immediate compliance of the directions.

Senior Environmental Engineer (ZB)
For Member Secretary, PPCB

Dated 06/03/2024

Endst. No. 1067

A copy of the above is forwarded to M/s Farid Colonizers, Residential Colony namely
'Farid Enclave' (Phase -1 & 2), Kolkapura Road, Distt. Faridkot for information.

Senior Environmental Engineer (ZB)
For Member Secretary, PPCB

The Member
Supdt. Grade-II
For Deputy Commissioner
Faridkot

Annexure - I -

M/s Farid Colonizers,

Residential Colony namely 'Farid Enclave' (Phase -1 & 2).

**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office, Street No. 12, Power House Road, Hathinda

No. 1068

Registered

Dated 06/03/2024

To

The Administrator,
Punjab Urban Planning & Development Authority,
Faridkot.

Sub: -

Directions u/s 33-A of Water (Prevention & C
1974 to M/s Farid Colonizers, Residential Colon
(Phase -1 & 2), Kolkapura Road, Distt. Faridkot.

It is intimated that the project proponent (M/s Farid
residential colony namely 'Farid Enclave' (Phase -1 & 2) at Kolkapura I

And whereas, the project proponent has failed to take
measures and operating outlet without consent of the Board under the
of issuance of various notices / opportunities of personal hearings by
time.

And whereas, after considering the material facts of the
Authority of the Board has decided to direct the authorities concerned to cancel the license
issued to the residential colony.

As such, it is, therefore, requested to comply with the following directions:-

*"That the authorities concerned shall cancel the license issued to the
residential colony namely 'Farid Enclave' (Phase -1 & 2) developed at
Kolkapura Road, Distt. Faridkot."*

In case of failure to comply with the above said directions, you are liable for
action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

6/3/2024
Senior Environmental Engineer (ZB)
For Member Secretary, PPCB

Dated 06/03/2024

Endst. No. 1069

A copy of the above is forwarded to the Environmental Engineer, Punjab
Pollution Control Board, Regional Office, Faridkot for information & necessary action. He is
directed to follow up the authorities concerned for immediate compliance of the above
directions.

6/3/2024
Senior Environmental Engineer (ZB)
For Member Secretary, PPCB

Dated 06/03/2024

Endst. No. 1070

A copy of the above is forwarded to M/s Farid Colonizers, Residential Colony
namely 'Farid Enclave' (Phase -1 & 2), Kolkapura Road, Distt. Faridkot for information.

6/3/2024
Senior Environmental Engineer (ZB)
For Member Secretary, PPCB

T/C Attested

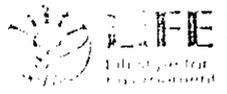
Supdt Grade-II
For Deputy Commissioner
Faridkot

Ball

Balbir Dev Authority
Bhagn Road, Bti
Chief Administrator


PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Street No. 12, Power House Road, Bahimuda



No. 1071

Registered

Dated 06/03/2024

Annexure - F

To

 The Sub-Registrar-cum-Tehsildar,
Faridkot.

Sub: -

Directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 to M/s Farid Colonizers, Residential Colony namely 'Farid Enclave' (Phase -1 & 2), Kotkapura Road, Distt. Faridkot.

It is intimated that the project proponent (M/s Farid Colonizers,) has developed residential colony namely 'Farid Enclave' (Phase -1 & 2), at Kotkapura Road, Distt. Faridkot.

And whereas, the residential colony has failed to take adequate pollution control measures and operating outlet without consent of the Board under the Water Act, 1974 inspite of issuance of various notices / opportunities of personal hearings by the Board from time to time.

And whereas, after considering the material facts of the case, the Competent Authority of the Board has decided to direct the authorities concerned not to register any sale deed in the residential colony.

As such, it is, therefore, requested to comply with the following directions:-

"That the authorities concerned shall not register any sale deed pertaining to the residential colony namely 'Farid Enclave' (Phase -1 & 2), developed at Kotkapura Road, District Faridkot."

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

Senior Environmental Engineer (ZB)
For Member Secretary, PPCB

Dated 06/03/2024

Endst. No. 1072

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot for information & necessary action. He is directed to follow up the authorities concerned for immediate compliance of the directions.

Senior Environmental Engineer (ZB)
For Member Secretary, PPCB

Dated 06/03/2024

Endst. No. 1073

A copy of the above is forwarded to M/s Farid Colonizers Residential Colony namely 'Farid Enclave' (Phase-1&2), Kotkapura Road, Distt. Faridkot for information.

Senior Environmental Engineer (ZB)
For Member Secretary, PPCB

The Member

Supdt. Grade-II
For Deputy Commissioner
Faridkot

ਇਨੀਮ ਕਮਿਸ਼ਨਰ

Annexure-9

ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ, ਬਠਿੰਡਾ।

ਸੇਵਾ ਵਿਖੇ,

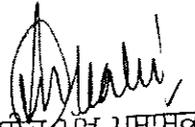
ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਫਰੀਦਕੋਟ।

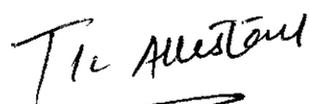
ਪੱਤਰ ਨੰ: ਵ:ਮੁ:ਪੁ:ਬੀ.ਡੀ.ਏ/ਬਠਿੰਡਾ/2024/.....12.63.....
ਮਿਤੀ.....12/3/24.....

ਵਿਸ਼ਾ:- ਫਰੀਦ ਇਨਕਲੇਵ ਫੇਜ਼-1 ਅਤੇ ਫੇਜ਼-2, ਫਰੀਦਕੋਟ ਦੇ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਪਾਸੋਂ ਪ੍ਰਾਪਤ ਟੈਲੀਫੋਨ ਸੰਦੇਸ਼ ਦੇ ਮੱਦੇਨਜਰ ਫਰੀਦ ਇਨਕਲੇਵ ਫੇਜ਼-1 ਅਤੇ ਫੇਜ਼-2, ਫਰੀਦਕੋਟ ਦੇ ਸਬੰਧ ਵਿੱਚ ਸਕੂਲ ਸਾਈਟ ਤੋਂ ਕਲੱਬ ਸਾਈਟ ਵਿੱਚ ਤਬੀਦਲ ਕਰਨ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮੀਟਿੰਗ ਦੀ ਕਾਰਵਾਈ ਅਤੇ ਪ੍ਰਵਾਨਗੀ ਪੱਤਰ ਦੀ ਕਾਪੀ ਇਸ ਦਫਤਰ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਆਪ ਜੀ ਨੂੰ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਨੱਥੀ: ਉਕਤ ਅਨੁਸਾਰ


ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,
ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ।


Supdt. Grade-II
For Deputy Commissioner
Faridkot

-119-

ਮਿਤੀ 19/04/2023 ਨੂੰ ਸਮਰੱਥ ਅਧਿਕਾਰੀ-ਕਮ- ਮੁੱਖ ਪ੍ਰਧਾਨਕ, ਬੀ.ਡੀ.ਏ, ਜੀ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੁਕਮਾਂ ਦੇ ਮੱਦੇ-ਨਜ਼ਾਰ ਸ੍ਰੀ ਰੁਪਿੰਦਰ ਪਾਲ ਸਿੰਘ, ਪੀ.ਜੀ.ਐਸ, ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਧਾਨਕ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਚਿਹਾਇਸ਼ੀ ਕਲੋਨੀ (ਫਰੀਦ ਇੰਨਕਲੇਵ ਫੇਜ਼ 1 ਅਤੇ ਫਰੀਦ ਇੰਨਕਲੇਵ ਫੇਜ਼ 2), ਜਿਲ੍ਹਾ ਫਰੀਦਕੋਟ ਦੇ ਲੇ-ਆਊਟ ਚਿਹਾਇਸ਼ੀ ਕਰਨ ਦੀ ਪ੍ਰਵਾਨਗੀ ਸਬੰਧੀ ਮੀਟਿੰਗ ਦੀ ਕਾਰਵਾਈ।

ਮੀਟਿੰਗ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਧਿਕਾਰੀਆਂ ਵੱਲੋਂ ਭਾਗ ਲਿਆ ਗਿਆ:-

1. ਸ੍ਰੀ ਰੁਪਿੰਦਰ ਕੁਮਾਰ, ਸੀਨੀਅਰ ਨਗਰ ਯੋਜਨਾਕਾਰ, ਬਠਿੰਡਾ।
2. ਸ੍ਰੀ ਤਰੁਣ ਅਗਰਵਾਲ, ਮਿਲਖ ਅਫਸਰ, ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ।
3. ਸ੍ਰੀ ਪਰਮਿੰਦਰ ਸਿੰਘ, ਮੰਡਲ ਇੰਜੀਨੀਅਰ(ਮਿਦਲ), ਨੁਆਇੰਦਾ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ।
4. ਸ੍ਰੀ ਹਰਿੰਦਰਪਾਲ ਸਿੰਘ, ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ, ਫਰੀਦਕੋਟ।

ਮੀਟਿੰਗ ਸ਼ੁਰੂ ਹੋਣ ਤੇ ਸੁਪਰਡੈਂਟ (ਲਾਇਸੈਂਸਿੰਗ) ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਮਿਤੀ 20.02.2023 ਨੂੰ ਵਿਸ਼ੇ ਸਾਈਟ ਦਾ ਵਿਚਾਰ ਵਟਾਦਾਰਾ ਕਰਨ ਲਈ ਮੀਟਿੰਗ ਰੱਖੀ ਗਈ ਸੀ, ਜਿਸ ਵਿੱਚ ਪ੍ਰਧਾਨ ਜਿਸ ਵੱਲੋਂ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਆਦੇਸ਼ ਦਿੱਤੇ ਗਏ ਸਨ:-

“ਮਿਲਖ ਅਫਸਰ, ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ ਨੂੰ ਵਿਸ਼ੇ ਅਧੀਨ ਕਲੋਨੀ ਵਿੱਚ ਪ੍ਰੋਜੈਕਟ ਕਮਿਊਨਟੀ ਸੈਟਰ / ਕਲੱਬ ਦੀ usability ਦੀ ਰਿਪੋਰਟ ਇੱਕ ਹਫ਼ਤੇ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਪੇਸ਼ ਕਰਨ ਹਿੱਤ ਕਿਹਾ ਗਿਆ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਦੋਨਾ ਪ੍ਰੋਜੈਕਟਾਂ ਤੋਂ ਸਕੂਲ ਸਾਈਟਾਂ ਨੂੰ Club ਕਰਦੇ ਹੋਏ ਕਮਿਊਨਟੀ ਹਾਲ ਜਾਂ ਕਲੱਬ ਵਿੱਚ ਤਬਦੀਲ ਲਈ ਸਹਿਮਤੀ / ਕੰਨਸੈਂਟ ਪ੍ਰਾਪਤ ਕਰਨ ਲਈ, ਸਕੂਲ ਸਾਈਟ ਦੇ ਪਾਸ ਹੋਏ ਬਿਲਡਿੰਗ ਪਲੈਨ, ਕਮਿਊਨਟੀ ਹਾਲ ਜਾਂ ਕਲੱਬ ਦੇ ਪ੍ਰਸਤਾਵਿਤ ਬਿਲਡਿੰਗ ਪਲੈਨ ਅਤੇ ਸਕੂਲ ਸਾਈਟ ਦਾ ਰੈਵੀਨਿਊ ਰਿਕਾਰਡ ਪੇਸ਼ ਕਰਵਾਉਣ ਲਈ ਖਰੜਾ ਜਾਰੀ ਕਰਨ ਹਿੱਤ ਕਿਹਾ ਗਿਆ।”

ਸੁਪਰਡੈਂਟ ਲਾਇਸੈਂਸਿੰਗ ਵੱਲੋਂ ਧਿਆਨ ਵਿੱਚ ਲਿਆਂਦਾ ਗਿਆ ਕਿ ਮਿਲਖ ਅਫਸਰ ਬੀ.ਡੀ.ਏ ਅਤੇ ਐਸ.ਟੀ.ਪੀ ਬਠਿੰਡਾ ਪਾਸੋਂ ਰਿਪੋਰਟਾਂ ਪ੍ਰਾਪਤ ਹੋ ਗਈਆਂ ਹਨ, ਜੋ ਹੇਠ ਅਨੁਸਾਰ ਹਨ :-

ਲੜੀ ਨੰ:	ਵਿਭਾਗ ਦਾ ਨਾਮ	ਰਿਪੋਰਟ
1	ਮਿਲਖ ਅਫਸਰ, ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ।	ਸਾਈਟ ਉਪਰ ਫੇਜ਼ 1 ਅਤੇ ਫੇਜ਼ 2 ਦੀ ਜਗ੍ਹਾ ਮਿਲਾ ਕੇ ਲਗਭਗ 35-40 ਘਰ ਬਣੇ ਹੋਏ ਹਨ। ਉਕਤ ਸਾਈਟ ਤੋਂ Mount Litera Zee School, FDK ਅਤੇ Delhi International School, FDK ਲਗਭਗ 600 ਮੀਟਰ ਦੀ ਦੂਰੀ ਤੋਂ ਹਨ ਅਤੇ ਸਾਈਟ ਦੇ ਨੇੜੇ ਤੇੜੇ ਕੋਈ community center ਨਹੀਂ ਬਣਿਆ ਹੋਇਆ ਹੈ। ਸਾਈਟ ਤੋਂ officer club ਲਗਭਗ 5 ਕਿਲੋਮੀਟਰ ਦੀ ਦੂਰੀ ਤੇ ਹੈ। ਕਲੋਨੀ ਵਿੱਚ ਰਹਿ ਰਹੇ ਲੋਕਾਂ ਦੇ ਰੁਝਾਣ ਅਨੁਸਾਰ ਉਕਤ ਜਗ੍ਹਾ ਉਪਰ community center ਦੀ ਜਰੂਰਤ ਹੈ ਕਿਉਂ ਜੋ ਕਲੋਨੀ ਦੇ ਨੇੜੇ ਪਹਿਲਾਂ ਹੀ 02 ਸਕੂਲ ਫਾਲ ਕਰਦੇ ਹਨ।
2	ਐਸ.ਟੀ.ਪੀ ਬਠਿੰਡਾ	ਸਾਈਟ ਅੰਦਰ ਪਹਿਲਾਂ ਤੋਂ ਸਕੂਲ ਦੀ ਬਿਲਡਿੰਗ ਦੀ ਉਸਾਰੀ ਕੀਤੀ ਹੋਈ ਹੈ, ਜਿਸ ਦੇ ਬਿਲਡਿੰਗ ਪਲੈਨ ਦਫਤਰੀ ਰਿਕਾਰਡ ਅਨੁਸਾਰ ਪ੍ਰਵਾਨਤ ਨਹੀਂ ਹਨ। ਪ੍ਰਾਰਥੀ ਵੱਲੋਂ ਪੇਸ਼ ਕੀਤੇ ਗਏ ਤਜਵੀਜ਼ਤ ਕਲੱਬ ਸਾਈਟ ਦੀਆਂ ਪੈਮਾਇਸ਼ਾਂ ਮੌਕੇ ਨਾਲ ਮੇਲ ਖਾਂਦੀਆਂ ਹਨ। ਪ੍ਰਾਰਥੀ ਵੱਲੋਂ ਵਿਵਾਈਜ਼ਡ ਲੇ-ਆਊਟ ਪਲੈਨ ਪੇਸ਼ ਕੀਤਾ ਗਿਆ, ਜਿਸ ਅਨੁਸਾਰ ਯੂਨੀਫਾਈਡ ਜ਼ੋਨਿੰਗ ਰੈਗੂਲੇਸ਼ਨਜ਼ ਅਤੇ ਡਿਵੈਲਪਮੈਂਟ ਕੰਟਰੋਲ, 2018 ਅਨੁਸਾਰ ਕਲੱਬ ਲਈ ਘੱਟੋ-ਘੱਟ ਲੋੜੀਂਦਾ ਰਕਬਾ 1000 ਵ.ਗਜ਼ ਹੈ, ਜਿਸ ਤਹਿਤ ਕਲੱਬ ਦੀ ਸਾਈਟ (ਫੇਜ਼ 1 (978.22 ਵ.ਗਜ਼) + ਫੇਜ਼ 2, (1254.78 ਵ.ਗਜ਼)) ਕਲੱਬ ਲਈ ਘੱਟੋ-ਘੱਟ ਲੋੜੀਂਦੇ ਰਕਬੇ ਦੀ ਪੂਰਤੀ ਕਰਦਾ ਹੈ। ਯੂਨੀਫਾਈਡ ਜ਼ੋਨਿੰਗ ਰੈਗੂਲੇਸ਼ਨਜ਼ ਅਤੇ ਡਿਵੈਲਪਮੈਂਟ ਕੰਟਰੋਲ, 2018 ਅਨੁਸਾਰ ਕਲੱਬ ਲਈ ਘੱਟੋ-ਘੱਟ ਫਰੰਟੇਜ 66 ਫੁੱਟ ਹੈ, ਪਰ ਪ੍ਰਾਰਥੀ ਵੱਲੋਂ ਪੇਸ਼ ਕੀਤੇ ਗਏ ਲੇ-ਆਊਟ ਪਲੈਨ ਅਤੇ ਮੌਕੇ ਅਨੁਸਾਰ ਉਕਤ ਸਾਈਟ ਦਾ ਫਰੰਟੇਜ ਪੂਰਬ ਦਿਸ਼ਾ ਅਤੇ ਪੱਛਮ ਦਿਸ਼ਾ ਵੱਲ ਕ੍ਰਮਵਾਰ 51 ਫੁੱਟ ਅਤੇ 58 ਫੁੱਟ ਹੈ। ਯੂਨੀਫਾਈਡ ਜ਼ੋਨਿੰਗ ਰੈਗੂਲੇਸ਼ਨਜ਼ ਅਤੇ ਡਿਵੈਲਪਮੈਂਟ ਕੰਟਰੋਲ, 2018 ਅਨੁਸਾਰ ਕਲੱਬ ਲਈ ਲੋੜੀਂਦੀ ਪੂਰਤੀ ਸਤਰਕ 2000 ਵ.ਗਜ਼ ਤੋਂ ਜ਼ਿਆਦਾ ਰਕਬੇ ਲਈ 22 feet

Handwritten signature

Supdt. Grade-II

For Deputy Commissioner

Fardkot

to be widened to 80 feet ਨੂੰ ਅਤੇ ਬਿਲਡਿੰਗ ਰੂਲਜ਼, 2021 ਅਨੁਸਾਰ ਕਲੱਬ ਲਈ ਲੋੜੀਂਦੀ ਪਹੁੰਚ ਸੜਕ 18 ਮੀਟਰ ਹੈ, ਜੋ ਕਿ ਲੇ-ਆਊਟ ਪਲੈਨ ਅਤੇ ਮੋਟੋ ਆਨੁਸਾਰ ਕੇਵਲ 45 ਫੁੱਟ ਹੈ। ਈਸਟਾਬਲਿਸ਼ਮੈਂਟ ਮਿ ਕਲੋਨੀ ਦੇ ਲੇ ਆਊਟ ਪਲੈਨ ਦੀ ਪ੍ਰਤਾਨਗੀ ਸਮੇਂ ਕਲੱਬ ਦੇ ਘੱਟੋ-ਘੱਟ ਲੋੜੀਂਦੇ ਰਕਬੇ, ਆਰੀਏਜ ਸੋਡ ਅਤੇ ਕੰਟੈਨਰ ਸਮੱਗੀ ਕੋਈ ਵੀ ਵਿਧਾਨੀ ਨਾਮਕ ਮੌਜੂਦ ਨਹੀਂ ਸਨ।

ਐਸ.ਟੀ.ਪੀ ਦਫਤਰ ਵੱਲੋਂ ਹੇਠ ਲਿਖਿਆ ਸੂਰਤਾ ਤੇ ਲੇ-ਆਊਟ ਦੀ ਤਕਨੀਕੀ ਪ੍ਰਤਾਨਗੀ ਜਾਰੀ ਕਰਨ ਦੀ ਸਹਿਮਤੀ ਦਿੱਤੀ ਹੈ:-

- 1) ਪ੍ਰਾਰਥੀ ਮੌਜੂਦਾ ਸਕੂਲ ਸਾਈਟ ਵਿੱਚ ਜੋਸੀ ਉਸਾਰੀ ਨੂੰ ਜਿਸਦਾ ਅਰਸ਼ਨ ਪਲੈਨਿੰਗ ਐਂਡ ਡਿਵੈਲਪਮੈਂਟ ਬਿਲਡਿੰਗ ਰੂਲਜ਼ 2021 ਦੇ ਅਨੁਸਾਰ ਕੋਈ ਸ਼ਰਤ ਕਰਨ ਅਤੇ ਰੂਲਾਂ ਅਨੁਸਾਰ ਸੇਟਬੈਕਸ ਦੀ ਪੂਰਤੀ ਕਰਨ ਦਾ ਪਾਬੰਦ ਹੋਵੇਗਾ।
- 2) ਪ੍ਰਾਰਥੀ ਵਿਭਾਗ ਪਾਸੋਂ ਬਿਲਡਿੰਗ ਪਲੈਨ ਪ੍ਰਵਾਨ ਕਰਵਾਉਣ ਉਪਰੰਤ ਜੀ ਬਿਲਡਿੰਗ ਵਰਤੋਂ ਵਿੱਚ ਲਿਆਉਣ ਦਾ ਪਾਬੰਦ ਹੋਵੇਗਾ।
- 3) ਪ੍ਰਾਰਥੀ ਕਲੱਬ ਸਾਈਟ ਨੂੰ ਕੇਵਲ ਕਲੋਨੀ ਦੇ ਵਸਨੀਕਾਂ ਲਈ ਕਲੱਬ ਮੰਤਰ ਲਈ ਵਰਤਣ ਦਾ ਪਾਬੰਦ ਹੋਵੇਗਾ।

ਜਿਥੋਂ ਤੱਕ ਦੋਨਾ ਪ੍ਰਮੋਟਰਾਂ ਤੋਂ ਸਕੂਲ ਸਾਈਟਾਂ ਨੂੰ ਕਲੱਬ ਕਰਦੇ ਹੋਏ ਕਮਿਊਨਟੀ ਹਾਲ ਦਾ ਕਲੱਬ ਵਿੱਚ ਤਬਦੀਲ ਲਈ ਸਹਿਮਤੀ/ਕੰਨਸੈਂਟ ਪ੍ਰਾਪਤ ਕਰਨ ਦਾ ਸਬੰਧ ਹੈ, ਉਸ ਸਬੰਧੀ ਸੁਪਰਡੈਂਟ ਲਾਇਸੈਂਸਿੰਗ ਵੱਲੋਂ ਧਿਆਨ ਦਿੱਤਾ ਗਿਆ ਕਿ ਕੰਨਸੈਂਟ ਕਲੋਨੀ ਦੇ ਲੇਟਰ ਹੈਂਡ ਤੇ ਪ੍ਰਾਪਤ ਹੋ ਗਈਆਂ ਹਨ, ਪੁੰਤੂ ਉਸ ਤੇ ਪ੍ਰਮੋਟਰਾਂ ਦੇ ਹਸਤਾਖਰ ਦੀ ਬਜਾਏ ਰਾਹੀਂ ਹਿੱਸੇਦਾਰ ਲਿੱਖ ਕੇ ਹਸਤਾਖਰ ਕੀਤੇ ਹੋਏ ਹਨ, ਜਿੱਥੋਂ ਤੱਕ ਐਸਸੋਸੀਏਸ਼ਨ ਦੇ ਮੈਂਬਰਾਂ ਦੀ ਸਹਿਮਤੀ ਦਾ ਸਬੰਧ ਹੈ, ਉਸ ਤੇ ਵੀ ਪ੍ਰਧਾਨ ਵੱਲੋਂ ਇਕ ਮੈਂਬਰ ਦੇ ਹੀ ਹਸਤਾਖਰ ਹਨ, ਇਸ ਤੋਂ ਇਲਾਵਾ ਉਕਤ ਲੇ-ਆਊਟ ਰਿਵਾਇਜ਼ ਦੇ ਸਬੰਧ ਹਿੱਸੇਦਾਰ ਵੱਲੋਂ ਕੀਤੀ ਜਾਰੀ ਹੈ, ਇਸ ਲਈ ਪ੍ਰਮੋਟਰ ਨੂੰ ਨਿਜੀ ਸੁਣਵਾਈ ਬਲਾਉਣ ਲਈ ਕਮੇਟੀ ਦੇ ਸਨਮੁੱਖ ਬੇਨਤੀ ਕੀਤੀ ਗਈ।

ਇਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਿਸਲ ਦੇ ਰਿਕਾਰਡ ਦੇ ਮੰਦੇਨਜਰ ਪ੍ਰਧਾਨ ਜੀ ਵੱਲੋਂ ਸਮੂਹ ਮੈਂਬਰਾਂ ਨਾਲ ਵਿਚਾਰ ਵਟਾਂਦਰਾ ਕਰਨ ਉਪਰੰਤ ਪਾਇਆ ਗਿਆ ਕਿ ਫਰੀਦ ਇੰਨਕਲੇਵ ਫੇਜ਼ 1 ਅਤੇ ਫਰੀਦ ਇੰਨਕਲੇਵ ਫੇਜ਼ 2 ਫਰੀਦਕੋਟ ਦ ਸਕੂਲ ਵਾਲੀ ਜਗ੍ਹਾਂ ਨੂੰ ਕਮਿਊਨਟੀ / ਕਲੱਬ ਵਿੱਚ ਤਬਦੀਲ ਕਰਨ ਸਬੰਧੀ ਤਿੰਨ ਲੀਡਿੰਗ ਅਖਬਾਰਾਂ (Bright Punjab Express(English) , ਉੱਤਮ ਹਿੰਦੂ (ਹਿੰਦੀ) ਅਤੇ ਪੰਜਾਬ ਟਾਈਮਜ਼ (ਪੰਜਾਬੀ) ਦੇ ਅਖਬਾਰਾਂ ਵਿੱਚ ਮਿਤੀ 15.11.2021 ਨੂੰ 30 ਦਿਨਾਂ ਦੇ ਵਿੱਚ ਇਤਰਾਜ਼ ਪ੍ਰਾਪਤ ਕਰਨ ਲਈ ਇਸਤਿਹਾਰ ਪ੍ਰਕਾਸ਼ਿਤ ਕਰਵਾਇਆ ਗਿਆ ਸੀ। ਦਫਤਰੀ ਰਿਕਾਰਡ ਅਨੁਸਾਰ ਮਿੱਥੇ ਸਮੇਂ ਅੰਦਰ ਅਤੇ ਇਸ ਬਾਅਦ ਵੀ ਕਿਸੇ ਵੱਲੋਂ ਕੋਈ ਇਤਰਾਜ਼ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੋਇਆ ਹੈ।

ਸੀ.ਟੀ.ਪੀ ਦਫਤਰ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਸੇਧਾਂ ਦੇ ਆਧਾਰ ਤੇ ਸੰਮਰਥ ਅਧਿਕਾਰੀ-ਕਮ- ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ, ਬੀ.ਜੇ.ਏ

ਬਠਿੰਡਾ ਜੀ ਵੱਲੋਂ ਪਾਪਰਾ ਐਕਟ-1995 ਦੀ ਧਾਰਾ 5(8) ਤਹਿਤ ਹੇਠ ਲਿਖੇ ਸੁਤਾਥਿਕ ਵੇਸਲਾ ਕੀਤਾ ਹੈ:

" Act as per rules 5(8) amended layout be brought on record"

ਉਕਤ ਤੱਥਾਂ ਦੇ ਮੰਦੇਨਜਰ ਸਪਸ਼ਟ ਹੈ ਕਿ ਸਾਈਟ ਤੋਂ officer club ਲਗਭਗ 5 ਕਿਲੋ ਮੀਟਰ ਦੀ ਦੂਰੀ ਤੇ ਹੈ। ਕਲੋਨੀ ਵਿੱਚ ਰਹਿ ਰਹੇ ਲੋਕਾਂ ਦੇ ਰੁਝਾਣ ਅਨੁਸਾਰ ਉਕਤ ਜਗ੍ਹਾਂ ਉਪਰ community center ਦੀ ਜਰੂਰਤ ਹੈ ਕਿਉਂ ਜੋ ਕਲੋਨੀ ਦੇ ਨੇੜੇ ਪਹਿਲਾਂ ਹੀ 02 ਸਕੂਲ ਫਾਲ ਕਰਦੇ ਹਨ। ਪੁੰਤੂ ਸੀ.ਟੀ.ਪੀ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਯੂਨੀਫਾਈਡ ਜੰਨਿੰਗ ਰੈਗੂਲੇਸ਼ਨਜ਼ ਅਤੇ ਡਿਵੈਲਪਮੈਂਟ ਕੰਟਰੋਲਜ਼, 2018 ਅਨੁਸਾਰ ਕਲੱਬ ਲਈ ਘੱਟੋ-ਘੱਟ ਲੋੜੀਂਦਾ ਰਕਬਾ 1000 ਵ:ਗਜ਼ ਹੈ, ਜਿਸ ਤਹਿਤ ਕਲੱਬ ਦੀ ਸਾਈਟ (ਫੇਜ਼ 1 (978.22 ਵ:ਗਜ਼)-ਫੇਜ਼-2 (1254.78 ਵ:ਗਜ਼)) ਕਲੱਬ ਲਈ ਘੱਟੋ-ਘੱਟ ਲੋੜੀਂਦੇ ਰਕਬੇ ਦੀ ਪੂਰਤੀ ਕਰਦਾ ਹੈ। ਯੂਨੀਫਾਈਡ ਜੰਨਿੰਗ ਰੈਗੂਲੇਸ਼ਨਜ਼ ਅਤੇ ਡਿਵੈਲਪਮੈਂਟ ਕੰਟਰੋਲ, 2018 ਅਨੁਸਾਰ ਕਲੱਬ ਲਈ ਲੋੜੀਂਦੀ ਪਹੁੰਚ ਸੜਕ 2000 ਵਰਗ ਤੋਂ ਜ਼ਿਆਦਾ ਰਕਬੇ ਲਈ 22 feet to be widened to 80 feet ਹੈ ਅਤੇ ਬਿਲਡਿੰਗ ਰੂਲਜ਼, 2021 ਅਨੁਸਾਰ ਕਲੱਬ ਲਈ ਲੋੜੀਂਦੀ ਪਹੁੰਚ ਸੜਕ 18 ਮੀਟਰ ਹੈ, ਜੋ ਕਿ ਲੇ- ਆਊਟ ਪਲੈਨ ਅਤੇ ਮੋਕੇ ਅਨੁਸਾਰ ਕੇਵਲ 45 ਫੁੱਟ ਹੈ।

T. C. Akshay
 Supdt. Grade-II
 For Deputy Commissioner
 Faridkot

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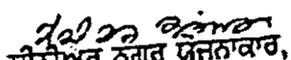
ਇਸ ਵਿੱਚ ਕੋਈ ਦੇ-ਚਾਏ ਨਹੀਂ ਹੈ ਕਿ ਫਰੀਦ ਇੰਨਕਲੇਵ ਫੇਜ਼ 1 ਅਤੇ ਫੇਜ਼-2 ਵਿੱਚ ਸਕੂਲ ਵਾਲੀ ਜਗ੍ਹਾ ਨੂੰ ਕਲੱਬ ਵਿੱਚ ਤਬਦੀਲ ਕਰਨਾ ਪਬਲਿਕ ਹਿੱਤ ਵਿੱਚ ਹੈ ਅਤੇ ਕਲੋਨੀ ਦੇ ਪ੍ਰਵਾਨਗੀ ਲੇ-ਆਊਟ ਪਲੈਨ ਦੀ ਪ੍ਰਵਾਨਗੀ ਸਮੇਂ ਸਾਲ 2005 ਵਿੱਚ ਕਲੱਬ ਦੇ ਘੱਟੋ-ਘੱਟ ਲੋੜੀਂਦੇ ਚਕਰੇ, ਅਪਰੋਚ ਰੋਡ ਅਤੇ ਫਰੰਟੇਜ਼ ਸਬੰਧੀ ਕੋਈ ਵੀ ਵਿਭਾਗੀ ਨਾਰਮਜ਼ ਮੌਜੂਦ ਨਹੀਂ ਸਨ।

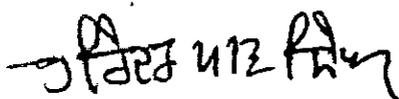
ਇਸ ਲਈ ਪ੍ਰਧਾਨ ਜੀ ਵੱਲੋਂ ਐਸ.ਟੀ.ਪੀ / ਮਿਲਖ ਅਫਸਰ ਪਾਸੇ ਪ੍ਰਾਪਤ ਰਿਪੋਰਟ ਦੇ ਮੰਦੇਨਜ਼ਰ ਵਿਚਾਰ ਅਧੀਨ ਸਾਈਟ ਦੇ ਲੇ-ਆਊਟ ਵਿੱਚ ਸਕੂਲ ਵਾਲੀ ਥਾਂ ਨੂੰ ਕਲੱਬ ਵਿੱਚ ਤਬਦੀਲ ਕਰਨ ਲਈ ਐਸ.ਟੀ.ਪੀ ਵੱਲੋਂ ਲਗਾਇਆ ਗਈਆ ਸ਼ਰਤਾਂ ਤਹਿਤ ਪ੍ਰਵਾਨਗੀ ਜਾਰੀ ਕਰ ਦੇ ਹੁਕਮ ਦਿੱਤੇ ਗਏ ਅਤੇ ਇਸ ਦੇ ਨਾਲ ਹੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਕਿ ਐਸ.ਟੀ.ਪੀ ਵੱਲੋਂ ਪੇਸ਼ ਕੀਤੇ ਲੇ-ਆਊਟ ਨੂੰ ਸਮਰੱਥ ਅਧਿਕਾਰੀ ਦੇ ਹਸਤਾਖਰਾਂ ਦੇ ਸਨਮੁੱਖ ਪੇਸ਼ ਕੀਤਾ ਜਾਵੇ।

ਮੀਟਿੰਗ ਧੰਨਵਾਦ ਸਹਿਤ ਸਮਾਪਤ ਕੀਤੀ ਗਈ।


ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ,
ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ।


ਮਿਲਖ ਅਫਸਰ,
ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ।


ਸੀਨੀਅਰ ਨਗਰ ਯੋਜਨਾਕਾਰ,
ਬਠਿੰਡਾ।



ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ,
ਫਰੀਦਕੋਟ।


ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,
ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ।


Supdt. Grade-II
For Deputy Commissioner
Faridkot

ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ, ਬਠਿੰਡਾ

ਬੀ.ਡੀ.ਏ ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ

ਵੱਲ,

ਸ੍ਰੀ ਪ੍ਰਦੀਪ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਦਰਸ਼ਨ ਲਾਲ,
ਮਾਂਰਫਤ ਬਾਬਾ ਫਰੀਦ ਕਲੋਨਾਈਜਰਜ਼ ਬਾਬਾ ਫਰੀਦ ਇੰਨਕਲੇਵ,
ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ।

ਸ੍ਰੀ ਸੰਜੀਵ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਹਰੀ ਚੰਦ,
(ਮੈਸ: ਫਰੀਦ ਕਲੋਨਾਈਜਰਜ਼, ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ)
ਵਾਸੀ ਕਮਲਾ ਸਟਰੀਟ ਲਾਈਨ,
ਬਜਾਰ, ਫਰੀਦਕੋਟ।

ਪੁੱਤਰ ਨੰ: ਮੁ:ਪੁ:ਬੀ.ਡੀ.ਏ./ਬਠਿੰਡਾ/2023/ 3239-40
ਮਿਤੀ: 25/04/2023

ਵਿਸ਼ਾ: ਫਰੀਦ ਇੰਨਕਲੇਵ ਫੇਜ਼-1 ਅਤੇ ਫੇਜ਼-2 ਫਰੀਦਕੋਟ ਦਾ ਲੇ-ਆਊਟ ਪਲੈਨ ਰਿਵਾਇਜ਼ ਕਰਨ ਸਬੰਧੀ।

ਹਵਾਲਾ: ਫਰਮ ਦੇ ਹਿਸੇਦਾਰ ਦੀ ਪ੍ਰਤੀ ਬੇਨਤੀ ਮਿਤੀ 06.09.2022 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਪ੍ਰਾਰਥੀ ਵੱਲੋਂ ਹਵਾਲੇ ਅਧੀਨ ਪ੍ਰਤੀ ਬੇਨਤੀ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਦਾ ਹੈ ਕਿ ਫਰੀਦ ਇੰਨਕਲੇਵ ਫੇਜ਼ 1 ਅਤੇ ਫੇਜ਼ 2 ਫਰੀਦਕੋਟ ਦੇ ਅਪਰੂਵਡ ਲੇ-ਆਊਟ ਵਿੱਚ ਸਕੂਲ ਵਾਲੀ ਸਾਈਟ ਨੂੰ ਕਲੱਬ ਵਿੱਚ ਤਬਦੀਲ ਕਰਨ ਸਬੰਧੀ ਸਮਰੱਥ ਅਧਿਕਾਰੀ ਜੀ ਵੱਲੋਂ ਹੇਠ ਲਿਖਿਆ ਸ਼ਰਤਾਂ ਦੇ ਪ੍ਰਵਾਨਗੀ ਦਿੱਤੀ ਗਈ ਹੈ:-

- 1) ਪ੍ਰਾਰਥੀ ਮੌਜੂਦਾ ਸਕੂਲ ਸਾਈਟ ਵਿੱਚ ਹੋਈ ਉਸਾਰੀ ਨੂੰ ਪੰਜਾਬ ਅਰਬਨ ਪਲੈਨਿੰਗ ਐਂਡ ਡਿਵੈਲਪਮੈਂਟ ਬਿਲਡਿੰਗ ਰੂਲਜ਼ 2021 ਦੇ ਅਨੁਸਾਰ ਰੱਦੋਂ ਬਦਲ ਕਰਨ ਅਤੇ ਰੂਲਾਂ ਅਨੁਸਾਰ ਸੇਟਬੈਕਸ ਦੀ ਪੂਰਤੀ ਕਰਨ ਦਾ ਪਾਬੰਦ ਹੋਵੇਗਾ।
- 2) ਪ੍ਰਾਰਥੀ ਵਿਭਾਗ ਪਾਸੋਂ ਬਿਲਡਿੰਗ ਪਲੈਨ ਪ੍ਰਵਾਨ ਕਰਵਾਉਣ ਉਪਰੰਤ ਹੀ ਬਿਲਡਿੰਗ ਨੂੰ ਵਰਤੋਂ ਵਿੱਚ ਲਿਆਉਣ ਦਾ ਪਾਬੰਦ ਹੋਵੇਗਾ।
- 3) ਪ੍ਰਾਰਥੀ ਕਲੱਬ ਸਾਈਟ ਨੂੰ ਕੇਵਲ ਕਲੋਨੀ ਦੇ ਵਸਨੀਕਾਂ ਲਈ ਕਲੱਬ ਮੰਤਵ ਲਈ ਹੀ ਵਰਤਣ ਦਾ ਪਾਬੰਦ ਹੋਵੇਗਾ।
- 4) ਭਵਿੱਖ ਵਿੱਚ ਜੇਕਰ ਉਕਤ ਸਬੰਧੀ ਕੋਈ ਕੋਰਟ ਕੇਸ ਹੁੰਦਾ ਹੈ ਤਾਂ ਇਸ ਦੀ ਨਿਰਲ ਜਿੰਮੇਵਾਰੀ ਪ੍ਰਾਰਥੀ ਦੀ ਹੋਵੇਗੀ।
- 5) ਸਾਈਟ ਨਾ ਹੀ ਟਰਾਸਫਰ ਅਤੇ ਨਾ ਹੀ ਵੇਚੀ ਜਾ ਸਕਦੀ ਹੈ।
- 6) ਸਾਈਟ ਨੂੰ ਸਿਰਫ ਪਬਲਿਕ ਤੌਰ ਤੇ ਵਰਤੋਂ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ।
- 7) ਜੇਕਰ ਭਵਿੱਖ ਵਿੱਚ ਉਕਤ ਸ਼ਰਤਾਂ ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਜਾਦੀ ਹੈ ਤਾਂ ਬੀ.ਡੀ.ਏ ਕੋਲ ਅਧਿਕਾਰ ਹੋਵੇਗਾ ਕਿ ਲੇ-ਆਊਟ ਵਿੱਚ ਕੀਤੀ ਤਬਦੀਲੀ ਨੂੰ ਬਿਨ੍ਹਾ ਨੋਟਿਸ ਦਿੱਤੇ ਰੱਦ ਕਰ ਸਕਦੀ ਹੈ।
- 8) ਜੇਕਰ ਸਾਈਟ ਨਿਰਧਾਰਤ ਮੰਤਵ ਤੋਂ ਬਿਨ੍ਹਾ ਕਿਸੇ ਹੋਰ ਮੰਤਵ ਲਈ ਵਰਤੀ ਜਾਂਦੀ ਹੈ ਤਾਂ ਬੀ.ਡੀ.ਏ ਕੋਲ ਅਧਿਕਾਰ ਹੋਵੇਗਾ ਕਿ ਸਾਈਟ ਦਾ ਕਬਜ਼ਾ ਪ੍ਰਾਪਤ ਕਰ ਸਕਦੀ ਹੈ ਅਤੇ ਪਾਪਰਾ ਐਕਟ ਤਹਿਤ ਦੰਡਿਤ ਵੀਕ ਰ ਸਕਦੀ ਹੈ।
- 9) ਉਪਰ ਦਰਸਾਏ ਮੰਤਵ ਨੂੰ ਪੂਰਾ ਕਰਨ ਲਈ ਅਥਾਰਟੀ ਵੱਲੋਂ ਭਵਿੱਖ ਵਿੱਚ ਕੋਈ ਹੋਰ ਸ਼ਰਤ ਵੀ ਲਗਾਈ ਜਾ ਸਕਦੀ ਹੈ।

ਨੱਥੀ: ਰਿਵਾਇਜ਼ ਲੇ-ਆਊਟ

Supdt. Grade-II
For Deputy Commissioner
Faridkot

ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,
ਬੀਡੀਏ, ਬਠਿੰਡਾ।

Annexure-H

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 665 of 2023

Nirmal Singh Chahal

... Applicant

Versus

State of Punjab & Ors.

... Respondents

Reply of Er. Daljit Singh, Environmental Engineer, Regional Office, Faridkot on behalf of Punjab Pollution Control Board.

Respectfully showeth

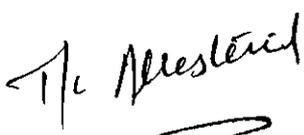
- 1) That briefly submitted, the applicant has filed an application complaining that Farid Enclave, Kotkapura Road, Faridkot, Punjab, a PUDA approved colony which is having around 60 houses, is operating in violation of environmental norms. STP plant of the same is non-functional resulting in overflow of sewage. The sewage is discharged into a nearby water body through a pipeline without treatment. The area of green belt has been converted into colony. The colonizers have sold the area of green belt and also land for STP. Sewage of Hotel Shahi Haveli is also discharged into colony sewage causing damage to environment due to foul smell. The school building is being converted into hotel/club. The letter has been treated as Original Application no.665 of 2023 titled Nirmal Singh Chahal v/s State of Punjab and Others by the Hon'ble National Green Tribunal.



The Assistant

**Supdt. Grade-II
For Deputy Commissioner
Faridkot**

- 2) That after consideration of the matter, the Hon'ble National Green Tribunal was pleased to pass an order dated 11.01.2024 thereby impleading the State of Punjab through Chief Secretary; District Magistrate, Faridkot and Punjab Pollution Control Board as respondent in the case with direction to file their response. The Punjab Pollution Control Board (Respondent no.3) is filing the reply in compliance to order dated 11.01.2024 and the reply of the Board may kindly be read in the following paragraphs.
- 3) That a complaint dated 17.07.2023 has been filed by Farid Enclave Welfare Society, Kotkapura Road, Faridkot against the promoters of Farid Enclave Colony, Kotkapura Road, Faridkot i.e. M/s Farid Colonizers regarding the unscientific disposal of waste water and illegal operation of hotel cum restaurant in the premises of colony. A copy of the complaint is enclosed as **Annexure-A**. To verify the facts, the site of the complaint was visited by Officers of Regional Office, Faridkot of the Punjab Pollution Control Board on 02.08.2023 and it was observed as under:
- The colony consisting of Farid Enclave (Phase-1) in an area of 9.8 acres and Farid Enclave (Phase-2) in an area of 9.5 acres is in operation on Kotkapura Road, Faridkot, without any bifurcation.
 - Approx. 50 no. houses have been constructed and occupied alongwith 15 no. SCOs. The colonizer has constructed an establishment in the name & style of 'M/s Haveli Club' consisting of 12 no. rooms for party/ rent purpose, within the premises.
 - STP installed was found in abundant condition and wild grass was found grown in the STP area. The components of the STP were rusted and as per site conditions, it can be revealed that the STP has not been operated since long.
 - Domestic effluent of the colony is collected in a man hole inside the colony and was disposed off onto the vacant plot of


Supdt. Grade-II
For Deputy Commissioner
Faridkot



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1.5 kanal area for stagnation. Also, an outlet of untreated domestic effluent of the colony provided into Langeana drain.

- e) Plantation area reserved for disposal of treated effluent has been developed as 03 no. residential plots.
- 4) That in view of the observations of the visiting officer, a notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 was issued to M/s Faridkot Colonizer, Kotkapura Road, Faridkot vide letter no. 2797 dated 12.09.2023 with an opportunity of personal hearing before Chief Environmental Engineer(B) of the Board on 18.09.2023, which was postponed to 30.10.2023. A copy of letter no. 2797-2798 dated 12.09.2023 is enclosed as **Annexure-B**. No one on behalf of the promoter company had attended the personal hearing before Chief Environmental Engineer (B) on 30.10.2023. However, considering the facts of the case, the Chief Environmental Engineer decided as under that:
- The project proponent will ensure to operate its STP regularly & scientifically to achieve the effluent standards at all times.
 - The project proponent will provide adequate disposal arrangements for the treated domestic effluent and no treated/untreated effluent will be discharged into drain or onto land for stagnation.
 - The project proponent will apply for obtaining consents to operate of the Board under the Water Act, 1974 & Air Act, 1981 for phase-I & phase-II of the colony, within one month.
 - Environmental Engineer, Regional Office, Faridkot shall visit the colony within one month and process the 'consent to operate' applications to be applied by the project proponent under the Water Act, 1974 & Air Act, 1981, on merits.

The proceedings of the hearing held on 30.10.2023 before Chief Environmental Engineer (B) were conveyed to the Project Proponent vide letter no. 3460 dated 07.11.2023, a copy of which is enclosed herewith as **Annexure-C**.

The Attested


Supdt. Grade-II
For Deputy Commissioner
Faridkot



5) That in compliance to the decisions of the hearing held on 30.10.2023, the site of the colony was again visited by the officer of the Board on 29.01.2024 and it was observed as under:

- i. The STP of the colony was found in abundant condition and wild grass was found grown in the STP area. The components of the STP were rusted and as per site conditions, STP has not been operated since long.
- ii. Untreated domestic effluent of the colony is being collected in a collection tank provided by the colony and same is being lifted by pump for disposing onto vacant plot for stagnation within colony premises. Also, an outlet of untreated domestic effluent of the colony provided into Langeana drain for discharging.
- iii. Earlier, plantation area has been developed in 03 no. residential plots by PP for discharging of effluent. But presently, no plantation area is existing.
- iv. No management has been adopted for handling of solid of the colony. Solid waste was found disposed in vacant plot along drain. In view of above, the colony is violating the provisions of Water Act, 1974 and SWM Rules, 2016 willfully & deliberately.

6) That it is relevant to mention here that OSD (Litigation) to Chief Secretary, Punjab has issued letter dated 29.01.2024 for making compliance of the order dated 11.01.2024 of the Hon'ble National Green Tribunal passed in O.A No. 665 of 2023.

7) That keeping in view the observations of the visiting officer, a notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 has been issued to the project proponent M/s Farid Colonizers, Kotkapura Road, Faridkot vide letter no. 951 dated 26.02.2024 with an opportunity of personal hearing before Chairman of the Board at Patiala on 06.03.2024, but the same was re-scheduled before the Member Secretary of the Board on the same date on 06.03.2024

The Assistant

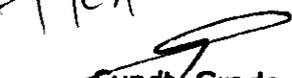
 Supdt. Grade-II
 For Deputy Commissioner
 Faridkot

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vide letter no. 1033 dated 05.03.2024. A copy of the notice dated 26.02.2024 is enclosed as **Annexure-D** and copy of letter no. 1033 dated 05.03.2024 vide which the hearing was rescheduled before the Member Secretary is enclosed as **Annexure-E**.

- 8) That Sh. Sanjeev Kumar, Sh. Pardeep Kumar and Sh. Vikramjeet Singh partners alongwith Sh. Darshan Garg, Consultant appeared before the Member Secretary of the Board for hearing on 06.03.2024. The representatives submitted written reply to the notice issued by the Board and the same was taken on record. The representatives stated that the project was developed in the year 2005 and completed in 2017. Sewage Treatment Plant of 200 KLD was installed in 2012 expecting higher occupancy, however, due to insufficient effluent of 10 to 15%, STP could not be operated. The colony was transferred to PUDA in March 2017. They had sold the plot reserved for hotel to Haveli Club and now that is a different entity which is being operated by different management. In September 2021 Farid Enclave Welfare Society was registered under the president of Sh. Nirmal Singh Chahal and from the said date welfare society is responsible for the management of solid waste, wastewater, plantation and other operations of the colonies. Separate Bank account has been set up by the welfare society in which funds are being collected from the residents for regular operations of the society, but they had made a mistake by not signing the handover documents to the welfare society.
- 9) That during the hearing it was deliberated by the Member Secretary of the Board that the project proponent obtained consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 only for phase-I of the colony which was valid up to 30.09.2018 and thereafter failed to obtain consent to operate under the said Act. Moreover, Phase-II of the colony has been established/commissioned without obtaining consent to establish/operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Further as per the details of the visit carried out by officer(s) of the Board on 02.08.2023 and 29.01.2024, respectively, the STP of the colony was found in abundant condition and wild grass was found grown in the STP area, the component of the STP were found

The Assistant

Supdt. Grade-II
For Deputy Commissioner
Faridkot

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rusted and the site condition revealed that the STP has not been operated since long. Untreated domestic effluent of the colony is disposed of onto vacant plot for stagnation within the premises and an outlet has been provided for discharge of untreated domestic effluent into Langeana drain. Proposed plantation area has been developed into 03 no. residential plots and presently no plantation area has been provided for disposal of the treated wastewater. No management has been provided for handling of the solid waste in compliance to the Solid Waste Management Rules, 2016. Moreover, the partner(s) of the colony failed to submit any written agreement/legal document executed between the partner(s) of the colony and the Resident Welfare Association (RWA) regarding handing over of the colony for its regular operation and maintenance and as such the reply was found fully unsatisfactory.

10) That after hearing the Partners of the colony as well as the officers of the Board and considering the material aspects in view of environmental norms, the Member Secretary of the Board decided to issue various directions by invoking the provisions of section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as under:

- a) To the project proponent not to sell any vacant residential / commercial plot or construct any house under group housing project or construct any house on the plot allocated for construction of house or make any expansion within the premises of colonies or shall not get released any electric power connection from PSPCL for newly constructed house, where no occupancy has been given.
- b) To PSPCL authorities not to release any new electric power connection to any house / commercial shop / building already constructed or being constructed within the premises of the project without no objection certificate and/or valid consent to operate under the provisions of Water Act, 1974 of PPCB.

T/c Attestation

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Supdt. Grade-II
For Deputy Commissioner
Faridkot

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- c) To the Punjab Urban Planning & Development Authority to cancel the license issued to the project promoter for development of residential colony.
- d) To the Sub Registrar – cum - Tehsildar, Faridkot not to register any sale deed pertaining to the residential colony.
- e) Environmental Engineer, Regional Office, Faridkot is directed to initiate legal action against the project proponent(s) responsible for day-to-day operation of the colony for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 for operation without STP and valid consent of the Board.

11) That the proceedings of the hearing held before the Member Secretary of the Board on 06.03.2024 have been issued to M/s Farid Colonizers, Residential Colony namely Farid Enclave, Kotkapura Road, District Faridkot vide letter no. 1060 dated 06.03.2024 and a copy of the same is enclosed herewith as **Annexure-F.**

12) That in compliance to the decisions taken during the hearing held before the Member Secretary of the Board on 06.03.2024, following directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 have been issued to the project proponent as well as various authorities as under:

- a) To the project proponent not to sell any vacant residential / commercial plot or construct any house under group housing project or construct any house on the plot allocated for construction of house or make any expansion within the premises of colonies or shall not get released any electric power connection from PSPCL for newly constructed house, where no occupancy has been given, vide letter no. 1062 dated 06.03.2024. A copy of letter no.1062 dated 06.03.2024 is enclosed as **Annexure-G.**
- b) To PSPCL authorities not to release any new electric power connection to any house / commercial shop / building already constructed or being constructed within the premises of the

The Member Secy.

 Supdt. Grade-II
 For Deputy Commissioner
 Faridkot

[Signature]

-8-

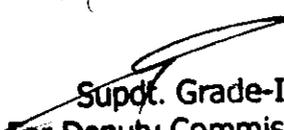
project without no objection certificate and/or valid consent to operate under the provisions of Water Act, 1974 of Punjab Pollution Control Board, vide letter no. 1064-1065 dated 06.03.2024. A copy of letter no. 1064-1065 dated 06.03.2024 is enclosed as **Annexure-H**.

- c) To the Punjab Urban Planning & Development Authority to cancel the license issued to the project promoter for development of residential colony, vide letter no. 1068 dated 06.03.2024. A copy of letter no. 1068 dated 06.03.2024 is enclosed as **Annexure-I**.
- d) To the Sub Registrar – cum - Tehsildar, Faridkot not to register any sale deed pertaining to the residential colony, vide letter no. 1071 dated 06.03.2024. A copy of letter no. 1071 dated 06.03.2024 is enclosed as **Annexure-J**.
- e) Environmental Engineer, Regional Office, Faridkot is directed to initiate legal action against the project proponent(s) responsible for day-to-day operation of the colony for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 for operation without STP and valid consent of the Board vide letter endorsement no. 1061 dated 06.03.2024 vide which proceedings of hearing held on 06.03.2024 have been conveyed.

13) That the reply / action taken report on behalf of Punjab Pollution Control Board is hereby submitted in compliance to order dated 11.01.2024 for kind perusal and consideration of the Hon'ble Tribunal.

Date: 08/03/24

Place: Faridkot

T/c Meedew

 Supdt. Grade-II
 For Deputy Commissioner
 Faridkot

Submitted by

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